

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 116**

**IA(I.B.C)/2288(CH)2023**

**IA(I.B.C)/993(CH)2023**

**In**

**CP(IB) No. 426/Chd/HP/2019**

**(Admitted)**

**IN THE MATTER OF**  
**State Bank of India.**

**...Petitioner-Financial Creditor**

**Versus**

**Tanishka Automotives Pvt. Ltd.**

**...Respondent-Corporate Debtor**

**Under Section: 7, 33(1)(b)(i) to (iii) r/w 33(3), 19(2), IBC 2016**

**Order delivered on 01.05.2024**

**CORAM:**

**SHRI. SATYA RANJAN PRASAD,  
HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,  
HON'BLE MEMBER (J)**

**PRESENT:**

**For the Applicant** : Mr. Viren Sharma, Advocate.

**ORDER**

**IA(I.B.C)/2288(CH)2023**

List on 16.05.2024.

**IA(I.B.C)/993(CH)2023**

Heard the submissions made by the learned counsel for the RP. The learned counsel for the RP is directed to approach the SHO concerned and also ensure that SHO properly executes the warrant. So that the respondents be present before this Adjudicating Authority. List on 16.05.2024.

Sd/-

**(SATYA RANJAN PRASAD)  
HON'BLE MEMBER (T)**

Sd/-

**(DR. P.S.N. PRASAD)  
HON'BLE MEMBER (J)**

May 01, 2024  
Mukta